

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.43/(MAH)/2004
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2017

NAME OF THE PARTIES: M/s. Tresories Trades Pvt. Ltd.
V/s.
M/s. Club Cabana Recreation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 247(1A) of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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For Respondent No. 1 & 2 - Sagar Ghogre a/w Apurva Gupta
i/b Hariani & Co



Apur

For Plaintiff

Guravina Ambale
i/b Dnyesha Shah
Associates



Raghu Gupta
i/b Wadia Chaudhary & Co.
for Respondent Nos. 3 to 5

Advocate



COMMON ORDER
T.C.P. No. 64/397-398/CLB/MB/MAH/2002
T.C.P. No. 43/247(1-A)/CLB/MB/MAH/2004

1. The Learned Representatives of the rival parties are present.
2. In respect of Application No. 124/2014 pertaining to the amendment to the Petition; is pending for hearing, however, seeking time. Time is granted.
3. To be heard on **7th April 2017** fixed for final hearing. Date is communicated to both the sides.

sd/-

M.K. Shrawat
Member (Judicial)

Dated: **21.03.2017**